

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5465
ANSWERED ON:06.09.2011
CASES OF NARCOTICS TRAFFICKER
Singh Rajkumari Ratna;Singh Shri Ijyaraj

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the cases against narcotics traffickers have been pending for more than ten years in courts and guilty persons have not been punished so far;
- (b) if so, the reasons therefor;
- (c) whether narcotics traffickers are punished stringently and timely in several countries of the world; and
- (d) if so, the reaction of the Government thereto and the corrective steps taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): Some cases against drug traffickers are pending trial in different courts in the country for more than ten years. The main reasons are stay granted by higher courts, absconding of accused and in two cases burning of records due to fire in the court.
- (c): Each country follows its own judicial process according to its own domestic laws. In India offences pertaining to narcotic drugs and psychotropic substances are dealt with under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 which provides stringent punishment for various kinds of offences.
- (d) The Government has taken some proactive steps to properly fight the cases, such as:-
 - i) Adequate number of Law Officers have been appointed, so that cases are expedited in trial Courts and higher Courts.
 - ii) Designated Courts have been setup to try NDPS Act cases.